

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 292/(MAH)/2017  
 MA No. 377/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
 MEMBER (J)

SHRI V. NALLASENAPATHY  
 MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
 THE NATIONAL COMPANY LAW TRIBUNAL ON 13.09.2017

NAME OF THE PARTIES: Edelweiss Asset Reconstruction Company Ltd.  
 V/s  
 Bharti Defence and Infrastructure Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
	RAVI KADAM	Sr. Adv.	
	MALHAR ZATAKIA	COUNSEL	
	ANIKET NIMBALKAR	Advocate	
	if/b AZB & PARTNERS		

ORDER

MA 377/2017 IN CP No.292/ I&BP/NCLT/MB/MAH/2017

On the Application moved by the IRP on behalf of the Corporate Debtor, the Petitioner side is hereby directed to serve notice on the Respondents more specifically Commissioner of Income tax so that the Respondents will appear on the next date of hearing to explain their defense in respect to the relief sought by the IRP.

List this matter for hearing on 22.9.2017.

Sd/-

V. NALLASENAPATHY  
 Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR  
 Member (Judicial)